

(2023) 12 DEL CK 0110

Delhi High Court

Case No: Regular First Appeal No. 369 Of 2021

Rajiv Agarwal

APPELLANT

Vs

Balmer Lawrie Co Ltd

RESPONDENT

Date of Decision: Dec. 19, 2023

Acts Referred:

- Limitation Act, 1963 - Section 5
- Arbitration and Conciliation Act, 1996 - Section 23(4), 29A
- Commercial Courts Act, 2015 - Section 12A
- Negotiable Instruments Act, 1881 - Section 138(b), 138(c)

Hon'ble Judges: Jasmeet Singh, J

Bench: Single Bench

Advocate: Puneet Taneja, Manmohan Singh Narula, Amit Yadav, Anil Kumar, Shashank Dixit

Judgement